

33 *Calling Attention to Matters of Urgent Public Importance*

JUNE 5, 1964

Re: *Calling Attention 1334 Notice (Query)*

[Shri T. T. Krishnamachari]

Large blocks of unsold bonds mentioned earlier.

Bond Numbers	Number of bonds
<i>100 denomination :</i>	
0136501 to 0136508 .	8
0617001 to 0617032 .	32
<i>5 denomination :</i>	
02172573 to 02172649	77
03046068 to 03046127	60
05416582 to 05416660	79
08645666 to 08645725	60

There are also other sequences of consecutive numbers which are not so long.

A comparison of the number of prizes won in various ranges of bonds shows that the distribution of prizes is as more or less been normal except in the ranges immediately below large blocks of un-sold bonds.

5. The draw was held in public at Bombay from the 11th May 1964 to the 15th May 1964 and was supervised by a Committee of distinguished non-officials and senior officials. The winning of prizes by several consecutively numbered bonds was, as mentioned earlier, due to the existence of large blocks of unsold bonds immediately above those numbers and the provision in the notification.

6. The Premium Prize Bonds 1963 will participate in one more draw for prizes which will also be subject to the terms of issue of the bonds as contained in the Notification relating to them. As the latter itself provides that the prizes drawn by unsold bonds will be awarded to the nearest lower sold bonds, any variation such as continuing the draw until a sold number is drawn would require an amendment of the Notification, which is not practicable as the latter constitutes the terms of issue of the

bonds. This difficulty will not however arise in the case of the Premium Prize Bonds 1964 now on sale since the Notification relating to them already provides that in the event of an unsold number being drawn, the draw would be continued until a sold number is drawn.

**Shri Hari Vishnu Kamath:** Has the hon. Minister's attention been drawn to the fact that these consecutive serial numbers of blocks which have drawn the prizes range from nearly 20 to as many as 60, and does he not consider that this violates the law of probabilities? Does Government therefore propose to declare this particular draw void and order a fresh draw, and further, as this entire matter of the prize bonds scheme seems to be a game of pure chance and not of any skill at all, does Government propose to scrap the entire scheme just as, some years ago, they at- tached and banned cross word competitions and that kind of thing?

**Shri T. T. Krishnamachari:** So far as any variation of the present scheme is concerned, it is not possible for the reason that the notification covering the sale of these bonds has provided for this manner of settlement of cases where bonds were unsold, that is to say, it could be the next lowest number. So far as the merits or drawbacks of the scheme are concerned, these are matters in regard to which I shall be completely in the hands of the hon. Members of this House in regard to 1965 bonds and the suggestions which they make will all be given due weight.

RE: CALLING ATTENTION NOTICE (QUERY)

**Shri U. M. Trivedi (Mandsaur):** May I draw your attention to one thing? I would like to have some information. I gave notice of a calling attention motion. Today is the last day and even if I come and see you in the Chamber it would not serve any useful purpose.

**Mr. Speaker:** It would serve a very useful purpose in my opinion.

**Shri U. M. Trivedi:** Tomorrow we are not sitting. In the evening also we will not take it up and a very piquant situation has arisen on account of this.

**Mr. Speaker:** I cannot discuss it here. If I agree with him, I can ask the hon. Minister that he should reply at 5 O'clock. But at this moment. I would not be prepared to discuss it.

12.21 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, ETC.

**The Minister of Steel Mines and Heavy Engineering (Shri C. Subramaniam):** I beg to lay on the Table a copy each of the following papers:—

- (i) Notification No. G.S.R. 730 dated the 9th May, 1964 containing Corrigendum to G.S.R. No. 1486 dated the 10th November, 1962, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, see No. LT-2938/64].
- (ii) Annual Report of the Coal Board for the year 1962-63. [Placed in Library, see No. LT-2939/64].

##### ANNUAL REPORT OF COFFEE BOARD

**The Minister of International Trade (Shri Manubhai Shah):** I beg to lay on the Table a copy of Annual Report of the Coffee Board for the year 1962-63. [Placed in Library, see No. LT-2940/64].

##### NOTIFICATION UNDER CENTRAL SILK BOARD ACT, ETC.

**The Minister of Industry (Shri Kanungo):** I beg to lay on the Table a copy each of the following papers:—

- (i) The Central Silk Board (Recruitment) Amendment Rules, 1964 published in Notification No. G.S.R. 722

dated the 9th May, 1964, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library, see No. LT-2941/64].

- (ii) (a) Report of the Jute Committee. [Placed in Library, see No. LT-2942/64].
- (b) Statement showing action taken or proposed to be taken by the Government on the important recommendations of the above Committee. [Placed in Library, see No. LT-2943/64].

##### NOTIFICATION UNDER MERCHANT SHIPPING ACT

**The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur):** I beg to lay on the Table a copy of the Merchant Shipping (Form of Passenger Ships' Survey Certificates) Rules, 1964, published in Notification No. G.S.R. 589 dated the 11th April, 1964, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library, see No. LT-2944/64].

##### STATEMENTS OF REPLIES TO MEMORANDA IN RESPECT OF DEMANDS FOR GRANTS (RAILWAYS)

**The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy):** I beg to lay on the Table five statements containing replies to Memoranda received from Members in respect of Demands for Grants (Railways), 1964-65. [Placed in Library, see No. LT-2945/64].

##### NOTIFICATION UNDER EMPLOYEES' PROVIDENT FUNDS ACT

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya):** On behalf of Shri C. R. Pattabhi Raman I beg to lay on the Table a copy of the Employees' Provident Funds (Ninth Amendment) Scheme, 1964, published in Notification No. G.S.R. 688 dated the 2nd May, 1964 under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1951. [Placed in Library, see No. LT-2946/64].